

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-566**  
ANSWERED ON-07/02/2024

**VIVAD SE VISHWAS II SCHEME**

**566. SMT. RAJANI ASHOKRAO PATIL:**  
**DR. AMEE YAJNIK:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the status update on the implementation of the Vivad Se Vishwas II Scheme discussed during the high-level meeting with the National Highway Builders Federation;
- (b) the number of claims received and processed as on date; and
- (c) How the number of eligible claims which have been settled under the scheme, and the target deadline for settling all eligible claims within the campaign mode?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The latest status regarding the implementation of the Vivad Se Vishwas II Scheme notified by the Ministry of Finance and in terms of Standard Operating Procedure notified by the Ministry of Road Transport & Highways is as under:

Sl. No.	Description of the VSV-II Applications	Numbers
1.	Total number of applications received as on 05.02.2024	120
2.	Number of applications rejected	07
3(a)	Number of applications accepted and offers for settlement made	56
(b)	Number of offers accepted by the Contractors against applications accepted and offers made	43

The last dated of receipt of applications under Vivad Se Vishwas II Scheme is 31<sup>st</sup> March, 2024 in terms of the cut-off dates of 31.01.2023 of Arbitral Award and 30.04.2023 of Court Order. The Ministry has also notified its separate Vivad Se Vishwas II Scheme with extended

cut-off dates, namely, 30.09.2023 for Arbitral Award and 31.12.2023 for Court Order, with the last date of application as 31<sup>st</sup> March, 2024.

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